

S.No.	Name of Airlines	Dues of Oil Companies (As on 30.6.97)	IATT (Customs as on 31.3.98)	Dues AAI (as on 31.3.98)
9.	NEPC Airlines -	----	04.57	01.174
10.	VIF Airways -	00.01	00.46	00.177
11.	Aerial Services -	-----		00.011
12.	Blue Dart -	-----	-----	00.022
13.	Airlines			
13.	Elbee Airlines -	-----	-----	00.287
14.	Gujarat Airways -	-----	01.30	00.028
15.	Megapode Airlines -	-----	-----	00.002
16.	Span Aviation -	-----	-----	00.206
17.	Citilink Airlines -	00.51	01.27	00.014
18.	Raj Aviation -	00.38	00.98	00.016
19.	Continental -	00.13	01.61	00.310
20.	Aviation			
20.	India International -	---	-----	00.002
21.	Airways			
21.	Trans Bharat -	-----	-----	00.167
22.	Aviation			
22.	Jagson Airlines -	---	00.05	-----
23.	Saraya Aviation -	-----	-----	-----
24.	KCV Airlines —	-----	-----	00.045
25.	Eastern Airways —	-----	-----	00.005
25.	MESCO —	-----	-----	00.013
26.	ACE Airways -	-----	-----	00.076
27.	Bengal Airways -	-----	-----	00.064
28.	East India Hotels -	-----	-----	00.007
29.	Air Asiatic Ltd. -	-----	0.55	-----
30.	Goa Ways -	-----	-----	-----
31.	U.B. Air -	-----		00.005
Total		61.28	54.55	31.265

New Civil Aviation Policy

1355. SHRI GHUFRAN AZAM:

SHRI KRISHNA KUMAR

BIRLA: SHRI PREM CHAND GUPTA:

Will the Minister of AVIATION be pleased to state:

(a) whether Government has a proposal to bring out a new policy on civil aviation;

(b) if so, the salient features of the proposed new policy;

(c) whether the involvement of private sector and foreign investors have also

been considered for the development of airport infrastructure; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR): (a) Yes, Sir.

(b) The draft national policy on civil aviation is awaiting the approval of the Government.

(c) and (d) Yes, Sir. In the policy on Airport Infrastructure which was approved in November, 1997, increased commercial utilisation of airport infrastructure and adjacent land is one of the

areas identified for attracting private investment. Both for reasons of bridging the gap in resources as also to bring in greater efficiency in management of airports, the participation of private parties (including foreign ones) would be encouraged.

गढ़वाल (उत्तर प्रदेश) में हवाई पट्टी की लंबाई का कम होना

1356. श्री मनोहर कान्त ध्यानी : क्या नागर विमानन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि उत्तर प्रदेश के गढ़वाल क्षेत्र में एकमात्र हवाई पट्टी का उपयोग उसकी कम लंबाई तथा तल के कारण नहीं हो पा रहा है;

(ख) यदि हां, तो सरकार इस हवाई पट्टी की लम्बाई और तल बढ़ाने के लिए क्या कार्यवाही कर रही है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

नागर विमानन मंत्री (श्री अनंत कुमार) : (क) से (ग) उत्तर प्रदेश के गढ़वाल क्षेत्र में पिथौरागढ़ की हवाई पट्टी उत्तर प्रदेश सरकार की हैं।

बिलरसपुर-जगदलपुर-अंबिकापुर के बीच विमान-सेवा

1357. श्री गोविन्दराम मिरी : क्या नागर विमानन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या छत्तीसगढ़ में पाए जाने वाले खनिज वन और अन्य संपदाओं पर आधारित औद्योगिक विकास को देखते हुए, बिलासपुर, जगदलपुर और अंबिकापुर को विमान-सेवा से जोड़े जाने के संबंध में कोई सर्वेक्षण किया गया

(ख) यदि हां, तो उसका ब्यौरा क्या है;

(ग) क्या इन स्थानों को विमान-सेवा से जोड़ने की कोई योजना है; और

(घ) यदि हां, तो कब तक और यदि नहीं, तो उसके कारण क्या हैं?

नागर विमानन मंत्री (श्री अनंत कुमार) : (क) जी, नहीं।

(ख) यह प्रश्न नहीं उठता।

(ग) और (घ) उपयुक्त प्रकार के विमान की कमी के कारण, इंडियन एयरलाइन्स की इस समय इन स्थानों के लिए विमान सेवाएं प्रचलित करने की कोई योजनाएं नहीं हैं। व्यवहार्यता के शामिल करने के लिए प्रोत्साहित किया जा रहा है।

Renaming of Srinagar Airport as Sher-E-Kashmir Airport

1358. SHRI SHARIEF-UD-DIN SHARIQ: Will the Minister of CIVIL AVIATION: be pleased to state:

(a) whether the people of Jammu and Kashmir have been demanding to develop and declare the Srinagar Airport as International Airport and rename it as Sher-E-Kashmir Airport in the name of late Shri Sheikh Mohammed Abdullah;

(b) if so, the steps being taken in this regard; and

(c) the time by which it would be done?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR): (a) Chief Minister, Government of Jammu and Kashmir had requested that:—

(1) Srinagar be declared as international airport;

(2) all the necessary facilities for this purpose be provided; and

(3) the new international airport be renamed after Sher-E-Kashmir Sheikh Mohammad Abdullah.

(b) and (c) Srinagar airport belongs to Ministry of Defence. There is, at present, no proposal to upgrade Srinagar as an international airport. However, facilities for international flights will be provided subject to availability of additional land from the defence authorities and the resource constraints of the Airports Authority of India.

Recommendations of Courts of inquiries on air accidents

1359. DR. B.B. DUTTA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the details of recommendations made by various courts of inquiries into air accidents/incidents during the last five years either for making improvement in the functioning of DGCA or for its guidelines, inquiry-wise;

(b) the action taken so far to implement these recommendations; and